

GLITTEK GRANITES LIMITED

Registered Office: Honnappa Building, 2nd Floor, V.V. Extension, Behind MCM ITI College, Old Madras Road, Hoskote, Bengaluru - 562114, Karnataka, India | **CIN:** L14102KA1990PLC023497 |
Tel. No.: +91 80 27971565 / 66 | **Email Id:** info@glittek.com | **Website:** http://www.glittek.com/

Recommendations of the Committee of Independent Directors (“**IDC**”) of Glittek Granites Limited (“**Target Company**” or “**TC**”) under Regulation 26(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended (“**SEBI (SAST) Regulations**”) in relation to the open offer to the public shareholders of the Target Company (“**Open Offer**”) made by Maheshkumar Jatashankar Thanki (“**Acquirer 1**”), Bhargav Girjashankar Thanki (“**Acquirer 2**”), Bhavin Harihar Thanki (“**Acquirer 3**”), Kalpana Ashwinkumar Thanki (“**Acquirer 4**”), Hema Bhargav Thanki (“**Acquirer 5**”) And Gautam Ashwinkumar Thanki (“**Acquirer 6**”) (Acquirer 1 , Acquirer 2, Acquirer 3, Acquirer 4, Acquirer 5 and Acquirer 6 are collectively referred as “Acquirers”) together with Rawmin Mining And Industries Private Limited (“**PAC**”)

1	Date	May 13, 2026
2	Name of the Target Company (TC)	Glittek Granites Limited
3	Details of the Offer pertaining to TC	The Open Offer is being made by the Acquirers and PAC to the Public Shareholders to acquire up to 67,50,000 Equity Shares representing 26% of the Equity Share Capital of the Target Company at a price of ₹ 12.65/- (Rupees Twelve and Sixty Five Paise Only) per Equity Share pursuant to and in compliance with regulation 3(1) and 4 of the SEBI (SAST) Regulations, aggregating to a total consideration of ₹ 8,53,87,500/- (Rupees Eight Crores Fifty Three Lakhs Eighty Seven Thousand Five Hundred Only) payable in cash in compliance with Regulation 9(1)(a) of the SEBI (SAST) Regulations.
4	Name(s) of the acquirer and PAC with the acquirer	Acquirer 1: Maheshkumar Jatashankar Thanki Acquirer 2: Bhargav Girjashankar Thanki Acquirer 3: Bhavin Harihar Thanki Acquirer 4: Kalpana Ashwinkumar Thanki Acquirer 5: Hema Bhargav Thanki Acquirer 6: Gautam Ashwinkumar Thanki PAC: Rawmin Mining And Industries Private Limited
5	Name of the Manager to the offer	Vivro Financial Services Private Limited Vivro House, 11, Shashi Colony, Opp. Suvidha Shopping Center, Paldi, Ahmedabad – 380007. Gujarat. India. Tel. No.: +91 79 4040 4242 Email Id: investors@vivro.net Contact Person: Shivam Patel Website: www.vivro.net SEBI Registration No.: INM000010122 CIN: U67120GJ1996PTC029182
6	Members of the Committee of Independent Directors	1. Manish Killa (Chairperson) 2. Malvika Sureka (Member) 3. Siddhartha Agarwal (Member)
7	IDC Member's relationship with the TC (Director, Equity shares owned, any other contract / relationship), if any	1. All IDC members are the existing Non-Executive and Independent Directors of the Target Company. 2. None of the IDC members holds any Equity Share in the Target Company, except Mr. Manish Killa who holds 770 Equity Shares in the Target Company. 3. There are no material pecuniary relationships or transactions or any other contracts between the IDC members and the Target Company. In view of above, none of the IDC members has any conflict of interest in relation to the Open Offer and they are, therefore, in a position to provide an unbiased and objective recommendation.
8	Trading in the Equity shares/other securities of the TC by IDC Members	Except for Mr. Manish Killa, who has (i) sold 700 Equity Shares through the open market on February 03, 2026; and (ii) acquired 770 Equity Shares through the open market on March 05, 2026. None of the IDC members has traded in any of the Equity Shares/ other securities of the Target Company during the (a) 12 (Twelve) months preceding the date of the Public Announcement (“ PA ”); and (b) Period from the date of the PA till the date of this recommendation.
9	IDC Member's relationship with the acquirer (Director, Equity shares owned, any other contract / relationship), if any	The Acquirers are the individuals, therefore the question of IDC members holding any directorship or equity shares in the Acquirers is not applicable. Further, none of the IDC members have any contracts or relationship with the Acquirers. PAC is an unlisted company and none of the IDC members holds any directorship or equity shares in the PAC. Further, none of the IDC members have any contracts or relationship with the PAC.
10	Trading in the Equity shares/other securities of the acquirer by IDC Members	In view of response provided in para 9 above, (i) this disclosure requirement is not applicable in respect of the Acquirers; and (ii) none of the IDC members have traded in the equity shares or other securities of the PAC.
11	Recommendation on the Open offer, as to whether the offer is fair and reasonable	The IDC is of the opinion that the Offer Price of ₹ 12.65 (Rupees Twelve and Sixty Five Paise Only) per Equity Share has been determined in accordance with Regulations 8 of the SEBI (SAST) Regulations, being the highest of various parameters mentioned therein, and accordingly the Offer Price appears to be fair and reasonable. However, the public shareholders of the Target Company are advised to independently evaluate the Open Offer and make informed decision about whether or not to tender their equity shares in the Open Offer.
12	Summary of reasons for the recommendation (IDC may also invite attention to any other place, e.g. company's website, where its detailed recommendations along with written advice of the independent adviser, if any can be seen by the shareholder)	The IDC have perused the following Offer documents for recommendation on the Open Offer: 1. The Offer Price is equal to the negotiated price for acquisition of Equity Shares by the Acquirers under the Share Purchase Agreement i.e. ₹12.65/- (Rupees Twelve and Sixty Five Paise Only); 2. The Offer Price is higher than the volume-weighted average market price of Equity Shares for a period of sixty trading days immediately preceding the date of the Public Announcement as traded on the BSE Limited (“ BSE ”) i.e. ₹12.39 (Rupees Twelve and paise Thirty Nine Only) (given that equity shares of the Target Company are frequently traded); and The Offer Price (being the highest price prescribed amongst the various parameters) has been determined in accordance with Regulation 8(2) of the SEBI (SAST) Regulations. Based on the review of the Offer documents, the IDC members have, inter alia, considered the following factors for making the recommendations: 1. The Acquirers intend to strengthen and improve the operational efficiencies of the Target Company. 2. The Acquirers and PAC shall be classified as the members of the promoter and promoter group of the Target Company post completion of the Offer, in accordance with SEBI (SAST) Regulations. However, the IDC members draw attention of the eligible Public Shareholders to the closing market price of the Equity Shares on the BSE Limited as on May 12, 2026, being ₹44.78 (Rupees Forty Four and paise Seventy Eight) per Equity Share which is significantly higher than the Offer Price. The eligible Public Shareholders of the Target Company are advised to independently evaluate the Open Offer and the market performance of the Target Company's scrip and take an informed decision about tendering the Equity Shares held by them in the Open Offer. The statement of recommendation will be available on the website of the Target Company at www.glittek.com.
13	Disclosure of Voting Pattern	The recommendations were unanimously approved by the members of IDC.
14	Details of Independent Advisors, if any.	None
15	Any other matter(s) to be highlighted	None

To the best of our knowledge and belief, after making the proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by the omission of any information or otherwise and includes all the information required to be disclosed by the Target Company under the SEBI (SAST) Regulations

For and on behalf of
Committee of Independent Directors of
Glittek Granites Limited
Sd/-
Manish Killa
Chairperson - Committee of Independent Directors
Date: May 13, 2026
Place: Bangalore

SUNSHIELD CHEMICALS LIMITED									
Corporate Identity Number : L9999MH1986PLC041612									
Regd. Office: 1501-A, Universal Majestic, P.L. Lokhande Marg, behind RBK International School, Chembur-West, Mumbai-400 043 Phone No. 25550126									
E Mail: investors@sunshieldchemicals.com Website: www.sunshieldchemicals.com									
Extract of financial results for the quarter and year ended March 31, 2026									
Sr. No.	Particulars	Quarter ended (Unaudited)				Year ended (Audited)			
		Mar 31, 2026	Dec 31, 2025	Mar 31, 2025	Mar 31, 2024	Mar 31, 2026	Mar 31, 2025	Mar 31, 2024	Mar 31, 2023
1	Total income from operations	11,007	9,589	11,124	44,398	31,694	31,694	31,694	31,694
2	Net Profit for the period / year before tax	1,411	658	758	3,954	1,804	1,804	1,804	1,804
3	Net Profit for the period / year after tax	1,064	489	574	2,958	1,457	1,457	1,457	1,457
4	Total Comprehensive Income for the period / year	1,101	485	578	2,980	1,437	1,437	1,437	1,437
5	Paid up equity share capital (face value of Rs.10/- each)	879	879	735	879	735	735	735	735
6	Other Equity				24,339	8,834	8,834	8,834	8,834
7	Basic & Diluted Earnings per Share (of Rs.10/- each) (not annualized)	12.12	5.83	7.76	37.15	19.61	19.61	19.61	19.61
Note:-									
1. The aforesaid financial results of Sunshield Chemical Limited (the "Company") were reviewed by the Audit Committee and subsequently approved by the Board of Directors of the Company at its meeting held on May 13, 2026. The same have been audited by the Statutory Auditors who have issued an unmodified opinion on the aforesaid results.									
2. The above is an extract of the detailed format of quarterly/year ended financial results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly/year ended financial results are available on the Stock Exchange website (www.bseindia.com) and also on the Company's website www.sunshieldchemicals.com									



For and on behalf of the Board of Directors
SUNSHIELD CHEMICALS LIMITED
Jeev Malhotra
Managing Director & CEO
DIN: 07208234

GLITTEK GRANITES LIMITED

Registered Office: Honnappa Building, 2nd Floor, V.V. Extension, Behind MCM ITI College, Old Madras Road, Hoskote, Bengaluru - 562114, Karnataka, India | CIN: L14102KA1990PLC023497 | Tel. No.: +91 80 27971565 / 66 | Email Id: info@glittek.com | Website: http://www.glittek.com/

Recommendations of the Committee of Independent Directors ("CIC") of Glittek Granites Limited ("Target Company" or "TC") under Regulation 26(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations") in relation to the open offer to the public shareholders of the Target Company ("Open Offer") made by Mahesh Kumar Jastanekar Thakur ("Acquirer 1"), Bhargav Girishankar Thakur ("Acquirer 2"), Shavin Harish Thakur ("Acquirer 3"), Kalpana Ashwinkumar Thakur ("Acquirer 4"), Hema Bhargav Thakur ("Acquirer 5") and Gautam Ashwinkumar Thakur ("Acquirer 6") (Acquirer 1, Acquirer 2, Acquirer 3, Acquirer 4, Acquirer 5 and Acquirer 6 are collectively referred as "Acquirers") together with Rawmin Mining and Industries Private Limited ("PAC")

1	Date	May 13, 2026
2	Name of the Target Company (TC)	Glittek Granites Limited
3	Details of the Offer pertaining to TC	The Open Offer is being made by the Acquirers and PAC to the Public Shareholders to acquire up to 67,50,000 Equity Shares representing 26% of the Equity Share Capital of the Target Company at a price of ₹ 12.65/- (Rupees Twelve and Sixty Five Paise Only) per Equity Share pursuant to and in compliance with regulation 31(1) and 4 of the SEBI (SAST) Regulations, aggregating to a total consideration of ₹ 8,53,87,500/- (Rupees Eight Crores Fifty Three Lakhs Eighty Seven Thousand Five Hundred Only) payable in cash in compliance with Regulation 91(1)(a) of the SEBI (SAST) Regulations.
4	Name(s) of the acquirer and PAC with the acquirer	Acquirer 1: Mahesh Kumar Jastanekar Thakur Acquirer 2: Bhargav Girishankar Thakur Acquirer 3: Shavin Harish Thakur Acquirer 4: Kalpana Ashwinkumar Thakur Acquirer 5: Hema Bhargav Thakur Acquirer 6: Gautam Ashwinkumar Thakur PAC: Rawmin Mining and Industries Private Limited
5	Name of the Manager to the offer	Vivro Financial Services Private Limited Vivro House, 11, Shashi Colony, Opp. Suvrida Shopping Center, Paldi, Ahmedabad - 380007 Gujarat, India Tel. No.: +91 79 4040 4242 Email Id: investors@vivro.net Contact Person: Shivam Patel Website: www.vivro.net SEBI Registration No.: INM00010122 CIN: U67120GJ1999FTC029162
6	Members of the Committee of Independent Directors	1. Manish Killa (Chairperson) 2. Malvika Sunka (Member) 3. Siddhartha Agarwal (Member)
7	IDC Members relationship with the TC (Director, Equity shares owned, any other contract / relationship), if any	1. All IDC members are the existing Non-Executive and Independent Directors of the Target Company. 2. None of the IDC members holds any Equity Share in the Target Company, except Mr. Manish Killa who holds 770 Equity Shares in the Target Company. 3. There are no material pecuniary relationships or transactions or any other contracts between the IDC members and the Target Company. In view of above, none of the IDC members has any conflict of interest in relation to the Open Offer and they are, therefore, in a position to provide an unbiased and objective recommendation.
8	Trading in the Equity shares/other securities of the acquirer by IDC Members	Except for Mr. Manish Killa, who has (i) sold 700 Equity Shares through the open market on February 03, 2026; and (ii) acquired 770 Equity Shares through the open market on March 05, 2026. None of the IDC members has traded in any of the Equity Shares/ other securities of the Target Company during the (a) 12 (Twelve) months preceding the date of the Public Announcement ("PA"); and (b) Period from the date of the PA till the date of this recommendation.
9	IDC Members relationship with the acquirer (Director, Equity shares owned, any other contract / relationship), if any	The Acquirers are the individuals, therefore the question of IDC members holding any directorship or equity shares in the Acquirers is not applicable. Further, none of the IDC members have any contracts or relationship with the Acquirers. PAC is an unlisted company and none of the IDC members holds any directorship or equity shares in the PAC. Further, none of the IDC members have any contracts or relationship with the PAC.
10	Trading in the Equity shares/other securities of the acquirer by IDC Members	In view of response provided in para 9 above, (i) this disclosure requirement is not applicable in respect of the Acquirers; and (ii) none of the IDC members have traded in the equity shares or other securities of the PAC.
11	Recommendation on the Open offer, as to whether the offer is fair and reasonable	The IDC is of the opinion that the Offer Price of ₹ 12.65 (Rupees Twelve and Sixty Five Paise Only) per Equity Share has been determined in accordance with Regulations 8 of the SEBI (SAST) Regulations, being the highest of various parameters mentioned therein, and accordingly the Offer Price appears to be fair and reasonable. However, the public shareholders of the Target Company are advised to independently evaluate the Open Offer and make informed decision about whether or not to tender their equity shares in the Open Offer.
12	Summary of reasons for the recommendation (IDC may also invite attention to any other place, e.g. company's website, where its detailed recommendations along with written advice of the independent advisor, if any can be seen by the shareholder)	The IDC have perused the following Offer documents for recommendation on the Open Offer: 1. The Offer Price is equal to the negotiated price for acquisition of Equity Shares by the Acquirers under the Share Purchase Agreement i.e. ₹12.65/- (Rupees Twelve and Sixty Five Paise Only); 2. The Offer Price is higher than the volume-weighted average market price of Equity Shares for a period of sixty trading days immediately preceding the date of the Public Announcement as traded on the BSE Limited ("BSE") i.e. ₹12.39 (Rupees Twelve and Thirty Nine Paise Only) (given that equity shares of the Target Company are frequently traded); and The Offer Price (being the highest price prescribed amongst the various parameters) has been determined in accordance with Regulation 8(2) of the SEBI (SAST) Regulations. Based on the review of the Offer documents, the IDC members have, inter alia, considered the following factors for making the recommendations: 1. The Acquirers intend to strengthen and improve the operational efficiencies of the Target Company. 2. The Acquirers and PAC shall be classified as the members of the promoter and promoter group of the Target Company post completion of the Offer, in accordance with SEBI (SAST) Regulations. However, the IDC members draw attention of the eligible Public Shareholders to the closing market price of the Equity Shares on the BSE Limited as on May 12, 2026, being ₹44.78 (Rupees Forty Four and Paise Seventy Eight) per Equity Share which is significantly higher than the Offer Price. The eligible Public Shareholders of the Target Company are advised to independently evaluate the Open Offer and the market performance of the Target Company's scrip and take an informed decision about tendering the Equity Shares held by them in the Open Offer. The statement of recommendation will be available on the website of the Target Company at www.glittek.com.
13	Disclosure of Voting Pattern	The recommendations were unanimously approved by the members of IDC.
14	Details of Independent Advisors, if any.	None
15	Any other matter(s) to be highlighted	None

To the best of our knowledge and belief, after making the proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by the omission of any information or otherwise and includes all the information required to be disclosed by the Target Company under the SEBI (SAST) Regulations.

For and on behalf of
Committee of Independent Directors of
Glittek Granites Limited
Sd/-
Manish Killa
Chairperson - Committee of Independent Directors
Date: May 13, 2026
Place: Bangalore



NAZARA TECHNOLOGIES LIMITED

CIN: L72900MH1999PLC122970

Regd. Office: 11th Floor, Avighna House, Dr. A.B. Road, Worli, Mumbai – 400018
Tel.: +91-22-40330800 | Email: info@nazara.com | Website: www.nazara.com

EXTRACT FROM THE AUDITED CONSOLIDATED AND STANDALONE FINANCIAL RESULTS OF NAZARA TECHNOLOGIES LIMITED FOR THE QUARTER AND YEAR ENDED MARCH 31, 2026

(₹ in Lakhs)

Sr. No.	Particulars	CONSOLIDATED						STANDALONE					
		Quarter Ended			Year to date			Quarter Ended			Year to date		
		31-03-2026	31-12-2025	31-03-2025	31-03-2026	31-03-2025	31-03-2026	31-12-2025	31-03-2026	31-03-2025	31-03-2026	31-12-2025	31-03-2025
		Refer No.3	Unaudited	Refer No.3	Audited	Audited	Refer No.3	Unaudited	Refer No.3	Audited	Audited		
1	Total Income from Operations	44,847	41,731	53,891	3,07,256	1,71,544	6,915	3,259	2,694	18,225	10,086		
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	4,246	1,500	(397)	97,598	6,630	3,715	70	637	4,658	3,175		
3	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	5,570	884	407	8,194	5,096	391	46	404	(95,497)	2,804		
4	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	7,626	1,702	664	16,907	5,586	382	37	397	(93,500)	2,780		
5	Equity Share Capital (Face Value of ₹ 2/- each)	7,410	7,410	3,505	7,410	3,505	7,410	7,410	3,505	7,410	3,505		
6	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	3,39,939	2,82,800	-	-	-	2,16,791	2,64,608		
7	Earnings Per Share (of ₹ 2/- each) (for continuing and discontinued operations after exceptional items)	1.27	0.27	(0.06)	2.62	2.37	0.11	0.01	0.10	(25.52)	0.88		
	Basic (in ₹) :	1.27	0.27	(0.06)	2.62	2.37	0.11	0.01	0.10	(25.52)	0.88		
	Diluted (in ₹) :	1.27	0.27	(0.06)	2.62	2.37	0.11	0.01	0.10	(25.52)	0.88		

Notes:

1 The Audited Financial Result for the quarter and year ended March 31, 2026 have been reviewed by the Audit Committee and thereafter approved by the Board of Directors at the meeting held on May 12, 2026.

2 The above is an extract of the detailed format of Quarterly and Year ended Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (LODR) Regulations, 2015. The full format of the Quarterly / Annual Financial Results are available on the Stock Exchange website (i.e. www.bseindia.com) and on the Company's website (i.e. www.nazara.com)

3 The figures for the quarters ended on March 31, 2026 and March 31, 2025 are the balancing figures and audited figures for the full financial year and those published till the third quarter of the respective financial years, which were subject to limited review by statutory auditors.



For and on behalf of the Board of Directors of Nazara Technologies Limited

Nitish Mittarsain
Joint Managing Director and Chief Executive Officer
DIN: 02347434

Place: Mumbai
Date: May 13, 2026

Address: 11th Floor, Avighna House, Dr. A.B. Road, Worli, Mumbai - 400018

- Notes:
- The Audited Financial Result for the quarter and year ended March 31, 2026 have been reviewed by the Audit Committee and thereafter approved by the Board of Directors at the meeting held on May 12, 2026.
 - The above is an extract of the detailed format of Quarterly and Year ended Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (LODR) Regulations, 2015. The full format of the Quarterly / Annual Financial Results are available on the Stock Exchange website (i.e. www.bseindia.com and www.nseindia.com) and on the Company's website (i.e. www.nazara.com)
 - The figures for the quarters ended on March 31, 2026 and March 31, 2025 are the balancing figures between audited figures for the full financial year and those published till the third quarter of the respective financial years, which were subject to limited review by statutory auditors.



For and on behalf of the Board of Directors of
Nazara Technologies Limited
Sd/-
Nishit Mishra
Joint Managing Director and Chief Executive Officer
DIN: 02347434

Adfolios: 62/26

KIRLOSKAR BROTHERS LIMITED

A Kirloskar Group Company
Registered Office: Yamuna, S. No. 98 (3 to 7), Plot No. 3, Baner, Pune - 411 045.
CIN No.: L29113PN1920PLC000670



Manufacturing Pumps Since 1926
A Century Strong. Infinite Motion.

Enriching Lives

Statement of Audited Standalone and Consolidated Financial Results for the Quarter and Year ended March 31, 2026

(Rupees in Million)									
Sr. No.	Particulars	Standalone				Consolidated			
		Quarter Ended		Year Ended		Quarter Ended		Year Ended	
		31.03.2026	31.03.2025	31.03.2026	31.03.2025	31.03.2026	31.03.2025	31.03.2026	31.03.2025
		Refer Note 2	Refer Note 2	Audited	Audited	Refer Note 2	Refer Note 2	Audited	Audited
1	Total income from Operations	9,207	8,984	28,755	29,422	14,422	13,068	46,152	45,641
2	Net Profit / (Loss) for the period (before Tax, Exceptional and Extraordinary items)	1,434	1,351	3,646	3,365	1,723	1,856	4,911	5,669
3	Net Profit / (Loss) for the period before Tax (after Exceptional and Extraordinary items)	1,172	1,351	3,232	3,473	1,465	1,838	4,522	5,591
4	Net Profit / (Loss) for the period after Tax (after Exceptional and Extraordinary items)	872	1,000	2,390	2,621	1,121	1,378	3,772	4,187
5	Total Comprehensive income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	914	925	2,416	2,580	1,317	1,518	4,304	4,250
6	Equity Share Capital	159	159	159	159	159	159	159	159
7	Reserves excluding Revaluation Reserves as per audited balance sheet of previous accounting year	-	-	18,326	16,467	-	-	24,481	20,770
8	Earnings Per Share (Face Value of Rs. 2/- each) (from continuing operations) (not annualized)								
	(a) Basic	10.98	12.59	30.10	33.01	14.04	17.27	47.05	52.29
	(b) Diluted	10.98	12.59	30.10	33.01	14.04	17.27	47.05	52.29

- Notes:
- The above is an extract of the detailed format of Quarterly / Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly / Annual Financial Results and Explanatory Notes are available on the Stock Exchange websites at www.bseindia.com and www.nseindia.com and on the Company's website at www.kirloskarpumps.com.
 - The figures for the Quarter ended 31st March 2026 and 31st March 2025 are the balancing figures between the audited figures in respect of the full financial year and the published year to date figures upto the end of third quarter of the respective financial year, which was subjected to Limited Review.
 - The Government of India has consolidated multiple existing labour legislations into a unified framework comprising of four Labour Codes, collectively referred to as the New Labour Codes and notified with effect from 21st November 2025. Based on the analysis of the information available so far and actuarial valuation, the Company has recognised in its standalone financials an incremental impact of Rs. 262 Million for the Quarter ended 31st March 2026 and Rs. 414 Million for the year ended 31st March 2026 as past service cost on post-employment defined benefits for its employees. Considering that this impact is driven by a regulatory change and is non-recurring in nature, it is classified under exceptional items in these financial results. The Company continues to monitor the developments relating to the implementation of the New Labour Codes and would review the estimates as further clarifications and rules are notified.
 - In consolidated financial statements, the exceptional items of Rs. 389 Million in FY 2025-26, Rs. 3.00 Million represents Payment under Voluntary Retirement Scheme in Karad Projects and Motors Limited (KPML) (erstwhile TKSL) and Rs. 28 Million for reversal of provision due to settlement of sales tax assessment in KPML and impact of labour code is Rs. 417 Million as explained in note no. 3 above.
The exceptional items for the Quarter ended 31st March 2026 is Rs. 258 Million consists of Rs. 4 Million related to project related reversal of KPML.
 - In consolidated financial statements, exceptional item for the year ended 31st March 2025, mainly included impairment of Rs. 61 Million goodwill pertaining to the Kolphar Steel Limited (TKSL) consequent to its transfer within the group. Balance amount represents net credit amount of reversal of project related provisions and credit on sales tax related provisions of earlier period in respect of Company's subsidiary viz. Karad Projects and Motors Limited.
 - During the year, the Hon'ble National Company Law Tribunal, Mumbai Bench ("NCLT"), passed an order dated 3rd November 2025 approving the merger of the Company's step down subsidiary, The Kolphar Steel Limited (TKSL), into the company's wholly owned subsidiary, Karad Projects and Motors Limited (KPML), with an appointed date of 3rd October 2024. The order was subsequently filed with the Registrar of Companies (ROC) on 5th December 2025. During the year, the Company recovered certain old trade receivables for which provisions of Rs. 564 Million had been created over the years. Accordingly, the provision of Rs. 564 Million which is no longer required has been written back in the standalone financial statements under "Other Expenses". The write back does not have any impact on the Company's consolidated financial results.
 - The Board has recommended a final dividend of Rs. 7.00 per equity share (350%) subject to approval of the shareholders.
 - Figures for earlier periods have been regrouped/ reclassified wherever necessary to make them comparable with current period's figures.
 - The above results have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on 12th May 2026 and 13th May 2026.



Scan for Results

For KIRLOSKAR BROTHERS LIMITED
Sd/-
SANJAY KIRLOSKAR
CHAIRMAN AND MANAGING DIRECTOR
DIN : 00077885

• Tel: +91 20 6721 4444
• Email: secretarial@kbl.co.in • Website: www.kirloskarpumps.com

THE BUSINESS DAILY
FINANCIAL EXPRESS
FOR DAILY BUSINESS